

Assam; Arracan; Tenasserim 1835

ACT NO. II. OF 1835

(Rep., by Act 12 of 1891)

[12th *January*, 1835.]

*Passed by the Right Hon'ble the Governor General of India in Council on the 12th January 1835.*

**BE** it enacted that the Functionaries who are or may be appointed in the Provinces of Assam, Arracan and Tenasserim be henceforth placed under the Control and Superintendence, in Civil Cases of the Court of Sudder Dewanny Adawlut, in Criminal Cases of the Court of Nizamut Adawlut, and in Revenue Cases of the Sudder Board of Revenue, and that such Control and Superintendence shall be exercised in conformity with such instructions as the said Functionaries may have received, or may hereafter receive from the Government of Fort William in Bengal.